

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 7880 of 2021

Rahul Bauri Petitioner
Versus
The State Of Jharkhand Opp. Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. R.S. Mazumdar, Sr. Advocate
For the State : APP

Order No. 02: Dated: 7th September, 2021

Heard the parties.

The petitioner is an accused in connection with Chas P.S. Case No. 112 of 2021.

A raid was conducted at Sasta lodge on information that a prostitution racket was being run by the owner of the lodge. The petitioner was found with a lady in an objectionable condition and he was arrested.

The petitioner does not have any criminal antecedent as stated in this application. He is in custody since 19.05.2021.

One of the similarly situated co-accused persons namely Ashraf Raza @ Asraf Raja has been granted bail by this Court in B.A. No. 7400 of 2021.

Regard being had to the period of custody, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Chief Judicial Magistrate, Bokaro in connection with Chas P.S. Case No. 112 of 2021.

(Rongon Mukhopadhyay, J.)

MM